

**FORM No. - 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH****ORDER SHEET**Application No. 881 of 2004Applicant(s) Smt. K. Sayamma Respondent(s) Clem. of Andheri  
Advocate for Applicant(s) Mr. B. P. Yedav Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>S.P.O. 28/10/04 Filed.</p> <p>For Registration on memo</p> <p>Defects may be seen.</p> <p>Sh 28/10/04</p> <p>Dr.</p> <p>Later</p> <p>Memo filed, may be seen</p> <p>For consideration</p> <p>Sh 28/10/04</p> <p>DR</p>	<p><b>REGISTER</b></p> <p>Sh 28/10/04 By Registrar</p> <p>1. ORDER DATED 28.10.2004.</p> <p>Non-payment of the family pension etc. to the widow of retired employee, is the subject matter of this Original Application filed under section 19 of the Administrative Tribunals Act, 1985. It appears, the husband of the Applicant, on retirement, was getting pension but, on his premature death, no family pensionary benefits are given to the Applicant (widow of the retired Railway</p>

S.O. (J)

27-10-04.

for Admision with  
territorial Jurisdiction  
Copy Served.

P. Bhattacharya

28/04/04

on 28.4.04

Copies of order  
Copies of order sent  
to all resp'ts.  
Copies of said order  
prepared for Counsel  
for both sides

V. S. S. (S)

employee); for which she represented to the Respondents/Railways under Annexure-A/1 dated 13.12.2002 and under Annexure-A/2 dated 06.05.2003. No heed having been paid to the grievance of the Applicant (as raised under Annexures-A/1 and A/2 dated 13-12-2002 and 6.5.2003) the Applicant has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 for redressal of her grievances.

Heard Mr. B. P. Yadav, Learned Counsel appearing for the Applicant and Mr. P. C. Panda, learned Counsel for the Railways; on whom a copy of this O.A. has already been served.

Since the grievances of the Applicant are still pending undisposed of with the Respondents, this O.A. is disposed of, at this admission stage, with direction to the Respondents to look to the grievances of the Applicant (as raised in her representation and in the present O.A.) and pass necessary consequential orders within a period of 90(ninety) days from the date of receipt of a copy of this order.

Send copies of this order, alongwith copies of this Original Application, to the Respondents and free copies of this order be given to learned counsel for both sides.

MEMBER (JUDICIAL)

28/04/2004